

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

2. C.P.(IB)-1015(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)

SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **26.09.2022**

NAME OF THE PARTIES: STATE BANK OF INDIA

Vs.

DHANISH VIJAYRAJ MEHTA

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Vrushali Sawant I/b MV Kini Law Firm, counsel for the Financial Creditor is present through virtual hearing. None appeared for the Respondent/Guarantor.

C.P. 1015/2022

Counsel appearing for the Petitioner is directed to issue notice to the Respondent/Guarantor intimating the Respondent regarding filing of the above Company Petition against them with further direction to the Respondent to appear either in person or through advocate before this Bench on the next date of hearing.

The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report, email etc. at least two days before the next date of hearing.

The Registry is also directed to issue notice to the Respondent/Guarantor and shall submit service report along with postal receipt, track report/acknowledgement.

List this matter on **20.10.2022** for appearance of the Respondent.

Sd/-

ANURADHA SANJAY BHATIA

Member (Technical)

--Rajeev--

Sd/-

H. V. SUBBA RAO

Member (Judicial)